

## **Regarding speedy implementation of the Women's Reservation Bill, named ? Nari Shakti Vandan Adhiniyam?**

**DR. T. R. PAARIVENDHAR (PERAMBALUR):** Thank you, hon. Chairperson Sir, for giving me an opportunity to raise an important issue which relates to speedy implementation of the Women's Reservation Bill, named the *?Nari Shakti Vandan Adhiniyam?*, which was passed in Parliament on 20<sup>th</sup> September, 2023 during the Special Session.

The said Bill has many special features like one-third of all the seats in the Lok Sabha and the State Legislative Assemblies will be reserved. It is including the reservation for the SCs and STs. Further, the seats reserved for women will be rotated after each delimitation exercise as determined by a law to be made by the Parliament through which the Government made all women more powerful and self-empowered in the decision-making bodies.

In this context, I would like to emphasise here that even though the hon. Union Home Minister has clarified during the discussion on the Bill that the reservation for women will not be implemented in the upcoming 2024 elections, the reservation will be effective after the Census to be conducted after the commencement and publication of the law.

In view of the above, I urge upon the Union Government to take an early action to conduct the Census and to constitute the Delimitation Commission to decide which seat will go to the women after the delimitation exercise.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग): महोदय, मैं माननीय सदस्य के विषय के साथ स्वयं को सम्बद्ध कर रहा हूँ।